



**IN THE INCOME TAX APPELLATE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

**BEFORE SHRI. A. D. JAIN, VICE PRESIDENT
AND SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.209/ALLD/2010
Block Period : 1/4/1996 to 21/2/2003

Asstt. Commissioner of Income Tax Circle I Allahabad	v.	Mr. Denzil Richard Innis Principal St. John's Co-Ed. School 558, R. K. Puram, Mawaiya Road Allahabad
		TAN/PAN:AAIPI6741A
(Appellant)		(Respondent)

ITA No.275 & 276/ALLD/2010
Assessment years : 2003-04 & 2004-05

Asstt. Commissioner of Income Tax Circle I Allahabad	v.	Mr. Denzil Richard Innis Principal St. John's Co-Ed. School 558, R. K. Puram, Mawaiya Road Allahabad
		TAN/PAN: AAIPI6741A
(Appellant)		(Respondent)

Appellant by:	Shri Virendra Ojha, CIT (DR)		
Respondent by:	None		
Date of hearing:	19	12	2018
Date of pronouncement:	19	12	2018

ORDER

PER A. D. JAIN, V.P.:

These appeals have been filed by the Revenue against the order of the Id. CIT(A), Allahabad, dated 30/3/2010 for the block period 1/4/1996 to 21/2/2003 and orders dated 3/6/2010 for Assessment Years 2003-04 and 2004-05.

2. None appeared on behalf of the assessee. However, we note that in these appeals filed by the Revenue, the tax effect on the income in dispute is less than Rs.20 lakhs.

3. The Central Board of Direct Taxes, vide Circular No. 3/2018 dated 11th July, 2018 file no.279 of Misc.142/2007-ITJ (PT), has issued the direction in supersession of the Instruction No.21/2015 dated 10th December, 2015 in consonance with the power entrusted under section 268A of the Income Tax Act, 1961 that no appeal should be filed before the Tribunal in case the tax effect does not exceed Rs.20 lakhs. The "tax effect" in this regard means the difference between the tax on the total income assessed and the tax that would have been chargeable, had such total income been reduced by the amount of income in respect of issues against which appeal is intended to be filed. This Circular further states that tax will not include any interest thereon, unless the chargeability of interest itself is in dispute. In paragraph 13, which is reproduced as under, it has been mentioned in the Circular, that this instruction will apply even to pending appeals:

"13. This instruction will apply to SLPs/appeals/cross objections/references to be filed henceforth in SC/HCs/Tribunal and it shall also apply retrospectively to pending SLPs/appeals/cross objections/references. Pending appeals below the specified tax limits in para 3 above may be withdrawn/not pressed. "

4. The tax effect in each of these appeals does not exceed Rs.20 lakhs. In view of this fact, as per the CBDT Circular No. 3/2018 dated 11th July, 2018 file no.279 of Misc.142/2007-ITJ(PT), the Revenue is not supposed to press these appeals. We, therefore, dismiss the appeals filed by the Revenue in limine, without going into the merits of the case, as in our opinion, the Circular issued by the CBDT is binding on the Departmental Authorities in view of the provisions of Section 268A(1) of

the Income Tax Act, 1961. The said view has been taken by the Hon'ble Supreme Court in the case of Navnit Lal Jhaveri vs. K. K. Sen, 56 ITR 198 (SC). We, accordingly, dismiss the appeals filed by the Revenue.

5. In the result, all the three appeals filed by the Revenue stand dismissed.

Order pronounced in the open Court on 19/12/2018.

Sd/-
[T. S. KAPOOR]
ACCOUNTANT MEMBER

Sd/-
[A. D. JAIN]
VICE PRESIDENT

DATED: 19th December, 2018

JJ:

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR

By order

Assistant Registrar